## Notifications under the Customs Act. 1962 along with explanatory memoranda

SHRIMATI SUSHILA ROHATGI: I also beg to lay-

(a) A copy each (in English and Hindi) of the following Notifications of the Minis try of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:—

(i) Notification G.S.R. No. 805. dated the 28th July. 1973.

(ii) Notification G.S.R. No. 365(E), dated the 28th July, 1973.

[Placed in Library. *See* for (i) and (ii) No. LT-5374/73.]

(iii) Notifications G.S.R. Nos. 366(E), and 367(E). dated the 30th July, 1973.

[Placed in Library. See No. LT-5415/73.]

(iv) Notification G.S.R. No. 385(E). dated the 7th August, 1973.

[Placed in Library. 5?? No. LT-5416/73.]

(v) Notification G.S.R. No. 850, dated the 11th August, 1973.

(vi) Notification G.S.R. No. 851. dated the 11th August, 1973.

(vii) Notification G.S.R. No. 852, dated the 11th August, 1973.

[Placed in Library. *See* for (v) to fvii) No. LT-5575/73.]

(b) Explanatory memoranda on Notifi cations mentioned at (a) (ii) to (vii) above

[Placed in Library. See No. LT-5575/73]

### Notifications under the Central Excises and Salt Act, 1944 alongwitb explanatory memorandum

SHRIMATI SUSHILA ROHATGI: I also beg to lay.

(a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 38 of the Central Excises and Salt Act, 1944:—

(i) Notification G.S.R. No. 374(E), dated the 1st August. 1973, publishing

the Central Excise (Seventh Amendment) Rules, 1973.

[Placed in Library. See No. LT-5474/73.]

(ii) Notification G.S.R. No. 846, dated the 11th August, 1973, publishing the Central Excise (Eighth Amendment) Rules, 1973.

[Placed in Library. See No. LT-5572/73.]

(b) Explanatory memorandum on Notification mentioned at (a) (i) above. [Placed in Library. *See* No. LT-5572/73.J

#### Notifications of the Ministry of Finance (Department of Revenue and Insurance)

SHRIMATI SUSHILA ROHATGI: I also beg to lay a copy each (in English and Hindi; of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance):—

(i) Notification G.S.R. No. 375(E), dated the 1st August, 1973, together with an explanatory memorandum thereon.

(ii) Notification G.S.R. No. 386(E), dated the 8th August, 1973, together with an explanatory memorandum thereon.

[Placed in Library. For (i) and (ii) See No. 5475/73.]

(iii) Notification G.S.R. No. 387(E), dated the 8th August, 1973, issued under section 15 of the Customs Act, 1962, together with an Explanatory memorandum thereon.

[Placed in Library. See No. LT-5473/73.]

### I. Sixth Annual Report and Accounts (1971-72) of the Lubrizol India Ltd., and related papers

### II. Seventh Annual Report and Accounts (1971-72) of the Engineers India Ltd., and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBTR SINGH): Sir, I beg to lay on the Table, under subsection (1) of section 619A of the Companies Act, 1956. a copy each fin English and Hindi) of the following papers:

I. (i) Sixth Annual Report and Accounts of the Lubrizol India Limited, for

# [Shri Dalbir Singh]

the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See for (i) and (ii) No. LT-5580/73.]

II. (i) Seventh Annual Report and Accounts of the Engineers India Limited, for the year 1971-72, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See for (i) and (ii) No. LT-5624/73.]

## STATEMENT RE. FLOOD SITUATION

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): Sir, I beg to lay on the Table a Supplementary Statement (in English and Hindi) on the flood situation in the country.

[Placed in Library. See No. LT-5513/73.]

### CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

#### Recent unearthing of huge stocks of foodgrains and other cssenthl commodities in certain parts of Delhi

SHRI BHUPESH GUPTA (West Bengal): Sir, I beg to call the attention of the Minister of Agriculture to the recent unearthing of huge stocks of foodgrains, cement and vegetable oil in certain parts of Delhi and the measures taken by Government to unearth such stocks for speedy distribution among the public.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): Sir. the Government have, in the recent past, more than once requested the State Governments and Union Territory Administrations to undertake appropriate steps to maintain adequate availability of essential commodities at fair prices. However, in the present

# *matter of Urgent* 144 *Public Importance*

difficult conditions created by high prices and shortage of essential commodities and artificial bottle-necks in the distribution, the Government of India have now advised the State Governments and Union Territory administrations to invoke the provisions of the Defence of India Rules, 1971. for regulating various matters relating essentia! commodities and to use the powers under the Maintenance of Internal Security Act, 1971 against persons indulging in hoarding, blackmarketing and other antisocial activities prejudicial to the maintenance of essential supplies. Delhi Administration has taken a number of steps to deal with the situation. Besides checking and scrutinising of dealers, surprise raids have been intensified to secure the compliance with the various Control Orders relating to essential commodities. During the last few days, more Than 100 godowns of the dealers have been raided/checked and certain stocks of food-grains and other essential commodities have been recovered. Legal action under the Defence of India Rules and other relevant statutes is bein<; taken.

The Government are determined to continue their efforts to ensure adequate availability of essential commodities and to secure their equitable distribution at fair prices, to the community. Government would succeed in this if maximum efforts are mad>: to ensure higher level of production of these essential commodities and at the same time strong action is taken •I gainst black-marketeers etc. However, it is not possible to deal with the menace of black-marketeers and hoarders with the executive efforts alone. There is an urgent need to mobilise public opinion against them. I would request hon. Members to lend a helping hand to the Government in its efforts.

### [MR. DFPUTY CHAIRMAN in the Chair]

SHRI BHUPESH GUPTA: Sir I am a little surprised that the statement does not refer to the fact that the recent raids on the 24th and 25th have been initiated and organised by the public and in this case under the auspices of our party, under the de-hoarding campaign. I am surprised that he Iras also not mentioned the fact that earlier the Youth Congress had earlier reported to the Civil Supplies Denart^ent